



GOVERNMENT OF MAHARASHTRA

**Department of Revenue and Forest, Disaster Management,
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032
No: DMU/2020/CR. 92/DisM-1, Dated: 23 November, 2020**

ORDER

Easing of Restrictions and Phase-wise opening of Lockdown. (MISSION BEGIN AGAIN)

Reference:

- 1) The Epidemic Diseases Act, 1897.
- 2) The Disaster Management Act, 2005
- 3) Revenue and Forest. Disaster Management. Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-I, dated 2nd May 2020, 3rd May 2020, 5th May 2020, 11th May 2020, 15th May 2020, 17th May 2020, 19th May 2020, 21st May 2020, 31st May 2020, 4th June 2020, 25th June 2020, 29th June 2020, 6th July 2020, 7th July 2020, 29th July 2020, 4th August 2020, 19th August 2020, 31st August 2020, 30th September 2020, 14th October 2020, 23rd October 2020, 29th October 2020, 3rd November 2020, 14th November 2020, 23rd November 2020.
- 4) Ministry of Home Affairs (MHA) Order No. 40-3/2020-PM-1 (A) Dated 1st May 2020, 11th May 2020, 17th May 2020, 20th May 2020, 30th May 2020, 29th June 2020, 29th July 2020, 29th August 2020, 30th September 2020 and 27th October 2020.

In continuation to the Order No. DMU-2020/C.R. 92/DMU- 1, dated 30th September, 2020 and 14th October, 2020 (extended by order dated 29th October, 2020) of the State Government and in exercise of the powers, conferred under the Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues orders to **include** the SOP as *attached herewith as ANNEXURE-A* for the persons travelling to Maharashtra by Air, Trains or Roads with effect from 25th November, 2020, after careful consideration of planning of containment areas and availability of health infrastructure, for the strict implementation by the concerned authorities of all the departments in the State of Maharashtra. The said SOP will be in addition to the SOPs issued earlier by the State of Maharashtra.

Further all norms of social distancing and precaution to prevent Covid-19 as prescribed in above referred orders shall be followed.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA



(SANJAY KUMAR)
CHIEF SECRETARY
GOVERNMENT OF MAHARASHTRA

Copy to :

1. Principal Secretary to Hon'ble Governor of Maharashtra, Mumbai.
2. Hon'ble Chairman, Maharashtra Legislative Council.
3. Hon'ble Speaker, Maharashtra Legislative Assembly.
4. Additional Chief Secretary to Hon'ble Chief Minister, Government of Maharashtra.
5. Principal Secretary to Hon'ble Chief Minister, Government of Maharashtra,
6. Secretary to Hon'ble Deputy Chief Minister, Government of Maharashtra,
7. The Chairman, Railway Boards, New Delhi.
8. The Chief General Manager, Central Railway, CSMT, Mumbai.
9. The Chief General Manager, Western Railway, Churchgate, Mumbai
10. The Chairman, Airport Authority of India, New Delhi.
11. Director General of Civil Aviation, New Delhi.
12. Private Secretary to Leader of Opposition, Legislative Council / Assembly,
13. Private Secretaries of All Hon'ble Minister/Minister of State, Mantralaya,
14. All Additional Chief Secretaries / Principal Secretaries / Secretaries of Government of Maharashtra.
15. Director General of Police, Maharashtra State, Mumbai,
16. Principal Secretary, Public Health Department, Mantralaya,
17. Secretary, Medical Education, Mantralaya,
18. All Divisional Commissioners in the State
19. All Commissioners of Police in the State
20. All Commissioners of Municipal Corporations in the State
21. All District Collectors
22. All Chief Executive Officers, Zilla Parishad
23. All District Superintendents of Police in the State

ANNEXURE-A

SOP on preventive measures to contain spread of COVID-19 in the State of Maharashtra

Domestic Air travel

- 1) All domestic passengers travelling from airports in NCR of DELHI, States of Rajasthan, Gujarat and Goa shall carry RT_PCR negative test report with them before boarding and show it to the teams at arrival airport. The Airports Authority of India is requested to check for the report before allowing the passengers to board the flight.
- 2) The RT-PCR sample collection should have been done within 72 hours of scheduled time of landing at Airports in Maharashtra.
- 3) Passengers NOT having the RT-PCR test reports fulfilling conditions above in 1 and 2, shall compulsorily undergo RT-PCR test at the concerned airports, at their own cost. The Airport shall arrange the testing centres and charge the passengers directly for testing.
- 4) Only after undertaking the test, the passengers will be allowed to go home by Airport Operator. The Contact information and address shall be collected from all passengers who undergo tests at airport by Airport operator to facilitate contact, in case the test report comes positive.
- 5) Passengers whose report comes positive will be contacted and treated as per existing protocol.
- 6) The concerned Municipal Commissioners will be the Nodal Officers for the same and ensure that the above instructions are followed strictly.

Railways

- 1) All passengers travelling to Maharashtra by trains originating or having halt/stop at stations in the NCR of Delhi, States of Rajasthan, Gujarat and Goa shall carry with them RT-PCR negative test report before they decide to enter Maharashtra.
- 2) The RT-PCR sample collection should have been done within 96 hours before the scheduled arrival in Maharashtra.
- 3) Passengers not having the RT-PCR test negative report shall be screened for symptoms and body temperature at the alighting railway stations.
- 4) The passengers without symptoms would be allowed to go home.



- 5) Passengers who display symptoms shall be segregated and made to undergo Antigen Test. If the Antigen test becomes negative, the passengers will be allowed to go home.
- 6) Passengers not testing/found Covid positive, shall be sent to Covid Care Centre (CCC) for further care. The cost of further care including CCC shall be borne by the passenger themselves.
- 7) The concerned Municipal Commissioners / District Collectors will be the Nodal Officers for the same and ensure that the above instructions are followed strictly.

Road Travel

- 1) The concerned District Collectors of land border districts shall make arrangements to ensure that the passengers coming from the NCR of Delhi, States of Rajasthan, Gujarat and Goa shall be tested for symptoms including body temperature.
- 2) The passengers without symptoms will be allowed entry. Passengers with symptoms shall have the option of turning back and go to their home to recuperate.
- 3) Passengers who display symptoms shall be segregated and made to undergo Antigen Test. If the Antigen test comes negative, the passengers will be allowed to travel further into Maharashtra.
- 4) Passengers not testing/found Covid positive shall be sent to Covid Care Centre (CCC) for further care. The cost of further care including CCC shall be borne by the passenger themselves.

